

to the large number of foreign press, radio and television correspondents at present in India;

(ii) Organised visits by foreign correspondents to some operational areas;

(iii) Daily dispatch by teleprinter to our missions of:

(i) situation on the various operational fronts;

(ii) important statements in Parliament, speeches by Indian leaders, exchange of correspondence etc.

(iv) Dispatch of background material, feature articles and articles published in the foreign and Indian press;

(v) Production of special pamphlets;

(vi) Supply of photographs of captured arms and ammunition and other proof establishing Pakistan's aggression against India.

(c) It is not correct to say that "the Governments, the Press and the Radio in several friendly countries have not sufficiently appreciated India's stand". Wherever our stand has not been appreciated it is due more to the political considerations prevailing in that country rather than the lack of publicity efforts on our part.

Arms Aid from U.K.

*747, Shri D. C. Sharma: Will the Minister of Defence be pleased to state:

(a) whether United Kingdom has stopped arms shipments to India;

(b) if so, the reasons for the same; and

(c) the reaction of Government of India thereto?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) and (c). "The present circumstances" have been stated by the U.K. Government as the reason for this step. Government of India, however, consider this step to be an unjustified one, particularly as Chinese aggression against which this aid was given is still continuing and assuming a more active character.

पाकिस्तान में भारतीय उच्चायुक्त

श्री हुसैन खान कल्लुशाय :
 श्री प्रकाशवीर शास्त्री :
 श्री वांकरन प्रसाद :
 श्री बागड़ी :
 श्री बर्ब :
 श्री जगदेव सिंह सिद्धागती :
 श्री लहरी सिंह :
 श्री अरुणारेस :
 श्री क श्री राम गुप्त :
 श्री कारियर :
 श्री नूटा सिंह :
 श्री गुलशन :
 श्री बड़े :
 श्री हरि विष्णु क मल :
 श्री प्रिय गुप्त :
 श्री स० मो० बनर्जी :
 श्री प० ला० बाकपाल :
 श्री प० ह० भील :
 श्री इ० ख० शर्मा :
 श्री लखू पाण्डेय :
 श्री बाल्मीकि :
 श्री याज्ञिक :
 श्री लक्ष्म भवानी :

*748.

क्या इंडियन-हाथ मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि पाकिस्तान ने राबलपिंडी तथा कराची-स्थित भारतीय उच्चायुक्त की गतिविधियों पर रोक लगा दी है ;

(ख) यदि हाँ, तो इस के सम्बन्ध में सरकार ने क्या कार्यवाही की है ;

(ग) क्या भारत सरकार ने भी भारत स्थित पाकिस्तानी उच्चायोग पर वैसे ही रोक लगा दी है ; और

(घ) यदि नहीं, तो ऐसा न किये जाने के क्या कारण हैं ?

बंबई-कार्य मंत्रालय में राज्य मंत्री (श्रीमती लक्ष्मी मेनन) : (क) जी हाँ ।

(ख) और (ग) . हमने पारस्परिकता के भाधार पर नई दिल्ली-स्थित पाकिस्तान हाई कमिशन पर वैसे ही प्रतिबंध लगाए हैं ।

(घ) प्रश्न नहीं उठता ।

Wage Board for Transport Workers

2403. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government have received a representation from the Indian Road Transport Workers' National Federation for forming a Wage Board for the Industry; and

(b) if so, the action proposed to be taken in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

(b) The matter is being examined.

Crew Men's Strike at Cochin Port

2404. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the lighter Crew men of the Cochin Port were on strike in May and June, 1965;

(b) if so, the nature of their demands; and

(c) the steps taken by Government to settle the dispute?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) About 1200 workers of the Boat owners in Cochin Port were on strike from the mid-night of 1st June 1965 to the 13th June, 1965.

There was no strike by the lighter crew in the month of May 1965.

(b) The demand was about the implementation of recommendations regarding interim relief of the Wage Board for Port and Dock Workers of major ports.

(c) The Central industrial relations machinery intervened and brought about a mutual settlement on 13th June 1965, whereby the employers represented by Boat Owners' Association agreed to enhance the wages of the boat crew by Re. 1-30 paise per worker per day. As a result of the settlement the strike was called off and from the morning of 14th June 1965 normal work was resumed.

Hotel and Tea Shop Workers

2405. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:

(a) whether Government propose to revise the minimum wages of the hotel and tea shops workers in Kerala;

(b) when the present minimum wages were fixed;

(c) whether Government are aware that this category of workers in Kottayam District are forced to work from 14 to 18 hours per day; and

(d) if so, the action proposed to be taken in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) No such proposal is under consideration at present.

(b) The existing minimum rates of wages which were notified by the Government of Kerala in November, 1960 came into force from 1st January 1961.

(c) No complaints to this effect have been received by the Government of Kerala.

(d) Does not arise.